

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.266**

TO BE ANSWERED ON THE 1ST DECEMBER, 2015/AGRAHAYANA 10,1937 (SAKA)

USE OF DRONES

266. SHRI PRAHLAD SINGH PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of terrorists using drones for attacking State establishments as well as the people in some countries;

(b) if so, the reaction of the Government in this regard;

(c) whether the Government is aware that some anti-India elements/terrorist organisations could use Drone type device to attack commercial/Government establishment and VVIPs as well as prominent personalities in the country;

(d) if so, the reaction of the Government and the steps proposed to be taken to counter and foil such situation in the country; and

(e) the steps taken by the Government to regulate the selling and subsequent use of drones in the country?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

(a) & (b) : No such information is available with the Government.

(c) & (d): Yes, Madam. There are intelligence inputs which suggest possible use of sub-conventional aerial platforms by terrorists. A Standard Operating Procedure for detection, identification and neutralization of threat arising out of such Unmanned Aerial Vehicles (UAV) is being prepared.

(e) : The Directorate General of Civil Aviation (DGCA) is in the process of formulating the regulations for certification and operation of UAS/UAV in the Indian civil air space. Further, DGCA has banned the use of UAS/UAV in the Indian civil air space by any non-Government agency, organization or an individual for any purpose whatsoever till such time the regulations are finalized.
